

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-502**  
IB-657/ND/2021

**IN THE MATTER OF:**

Manish Aneja & Ors.

**Vs.**

Revital Reality Pvt. Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 21.07.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Piyush Singh, Adv. Aditya Parolia, Adv. Aditi  
Sinha

For the Respondent : Lokesh Malik, Adv

**ORDER**

Heard the submissions made by Counsels for both the parties. The Counsel for Corporate Debtor submitted that he has moved an application requesting the Tribunal to hear the matter, however the same is not available on the e-portal of the Tribunal today. Therefore, let this matter be posted **on 29.07.2022**. Counsel for Corporate Debtor is directed to approach the registry and take steps for early listing of the said application as filing of this kind of application is only leading to delaying tactics.

-Sd-

**(RAHUL BHATNAGAR)  
MEMBER (T)**

-Sd-

**(P.S.N. PRASAD)  
MEMBER (J)**